



Indian Institute Of
Arbitration and Mediation

ADR SUMMIT 2026

Shaping the Future of Dispute Resolution



11 JULY 2026



SHANGRI-LA EROS,
NEW DELHI



OUR PARTNERS

KNOWLEDGE PARTNER



D Y PATIL
DEEMED TO BE
UNIVERSITY
— SCHOOL OF —
LAW
NAVI MUMBAI

PLATINUM SPONSOR



MEDIA PARTNER



ABOUT IIAM ADR SUMMIT 2026



The IIAM ADR Summit 2026, scheduled to be held on 11 July 2026, commemorates the Silver Jubilee (25th Anniversary) of the Indian Institute of Arbitration and Mediation, marking a significant milestone in advancing institutional arbitration and mediation in India. Over the years, IIAM has played a pivotal role in strengthening the ADR framework through innovation, capacity-building, and the adoption of global best practices, contributing meaningfully to the evolution of dispute resolution in the country.

The event will be graced by Hon'ble Mr. Justice Surya Kant, Chief Justice of India, as the Chief Guest, along with the presence of several distinguished judges from the Supreme Court and various High Courts, as well as eminent arbitrators, mediators, academicians, and industry experts. Featuring panel discussions and academic exchange sessions, the summit aims to foster dialogue on the future of ADR while reaffirming IIAM's continued commitment to excellence in arbitration and mediation.

ABOUT IIAM



Indian Institute of Arbitration & Mediation, more commonly known as IIAM, is one of the pioneer institutions in India, administering and facilitating Alternative Dispute Resolution (ADR) services which includes international and domestic commercial arbitration, mediation and negotiation. IIAM is the APCAM Centre for India, being part of the Asia Pacific Centre for Arbitration & Mediation (APCAM). IIAM is a member of the Asian Mediation Association (AMA) and the Asia Pacific Regional Arbitration Group (APRAG). IIAM is a non-profit organization registered under the TC Literary, Scientific and Charitable Societies Registration Act, 1955 and commenced activities in the year 2001. The general administration is by the Governing Council elected from among the members. IIAM offers memberships. Members are eligible for special concessions or priorities to attend seminars, conferences, workshops, training programs etc.



MR. ANIL XAVIER

**PRESIDENT - INDIAN INSTITUTE
OF ARBITRATION AND
MEDIATION &**

**CHAIRMAN - ASIA PACIFIC
CENTRE FOR ARBITRATION AND
MEDIATION**

“In India, institutional mediation and arbitration are no longer alternatives to justice, they are quietly becoming its most intelligent expression.”

Anil Xavier is a senior advocate, practicing since 1991. He has been involved in multi-party complex civil / business / commercial / corporate mediations and arbitrations. He is the President of IIAM and Chairman of Asia Pacific Centre for Arbitration & Mediation (APCAM). A member of the Independent Standards Commission and Ethics Committee of International Mediation Institute (IMI), at the Hague, Netherlands. He is an APCAM International Certified Arbitrator, APCAM International Certified Mediator and an IMI Certified Mediator. He has been a resource person at the National Judicial Academy, Bhopal, India for continuing legal education for judges. Was a Senior Fellow of the Dispute Resolution Institute of the Hamline University School of Law, USA and an International Accredited Negotiator and Mediator of ADR Chambers UK, affiliated with the Civil Mediation Council (UK). He is nominated as one of the world's leading practitioner in the field of ADR by Who's Who Legal, London, UK, consecutively from 2016 onwards.

MS. IRAM MAJID

**CENTRAL GOVERNMENT STANDING
COUNSEL,**

**DIRECTOR- INDIAN INSTITUTE OF
ARBITRATION AND MEDIATION &**

**EXECUTIVE DIRECTOR -ASIA
PACIFIC CENTRE FOR ARBITRATION
AND MEDIATION**

Institutional mediation and arbitration in India are not just resolving disputes, they are teaching the law how to listen before it decides



Iram Majid is a Standing Counsel for the Central Government at the Delhi High Court and serves as the Executive Director of the Asia Pacific Centre for Arbitration and Mediation (APCAM) and Director of the Indian Institute of Arbitration and Mediation (IIAM). She is internationally recognized for her leadership in the fields of mediation and arbitration. As an International Mediation Institute (IMI)-certified mediator, The Hague and a mediator appointed by the International Chamber of Commerce (ICC), Paris, Ms. Majid has represented India at global forums and contributed significantly to shaping mediation policy and practice. She also serves as the Honorary Director at Lloyd Law College, Greater Noida, enriching the institution's academic and professional ecosystem. Ms. Majid is the co-author of the Community Mediation Training Manual for NALSA, which was formally launched by the Shri. Narendra Modi, the Hon'ble Prime Minister of India. She is trained by the Mediation and Conciliation Project Committee (MCPC) of the Supreme Court of India and actively contributes as a Resource Person for the National Judicial Academy, Bhopal, supporting the capacity-building of the Indian judiciary. Internationally, she is an Observer at UNCITRAL Working Group II, Advisory Board Member of the Thailand Arbitration Centre, and Mediator with the UN Ombudsman. Educated at Harvard Law School and Pepperdine University, she is empanelled with several global ADR institutions and the Delhi High Court's SAMADHAN Centre. Her book on mediation, published by Thomson Reuters and housed in the UN Library, Vienna, reflects her scholarly influence.

ADVISORY BOARD

IIAM is guided by an Advisory Board, comprising of eminent, credible and distinguished professionals having rendered outstanding service in the field of law and ADR. They guide the Institution on procedural and ethical aspects concerning ADR. IIAM, being APCAM India, it is also guided by an Advisory Board, comprising of the most experienced and credible names from diverse jurisdictions around the globe. The Advisory Board includes former Chief Justices or Judges of the highest court of the country, reputed Academics or Senior Lawyers actively involved in the field of arbitration, mediation or other ADR options, or distinguished professionals having rendered outstanding service in the field of ADR



**Mr. Justice
M. N. Venkatachaliah**

Former Chief Justice of India &
Former Chairman of the National
Human Rights Commission



**Mr. Justice
Madan B. Lokur**

Former Judge, Supreme Court of
India and Judge Supreme Court
of Fiji



Dr. Madhav Mehra

President, World Council for
Corporate Governance, UK &
Chairman, World Quality Council, USA



Mr. Prabhat Kumar

Former Governor of
Jharkhand & Former Cabinet
Secretary, Government of India



**Mr. Sudarshan
Agarwal**

Former Governor of Sikkim &
Former Member of the National
Human Rights Commission



Dr. G. Mohan Gopal

Former Director, National
Judicial Academy



Mr. Hormis Tharakan

Former Director General of Police,
Kerala & Former Director,
Research & Analysis Wing, India



**Mr. Michael
McIlwrath**

Board Member, IMI, The Hague
(IMI Chair 2009) (For IIAM
Community Mediation Service)

25 YEARS OF EXCELLENCE

The Indian Institute of Arbitration and Mediation celebrates its 25th Anniversary (Silver Jubilee), marking a significant milestone in advancing institutional mediation and arbitration in India. Over the years, IIAM has played a vital role in strengthening the ADR framework through innovation and global best practices.

The Silver Jubilee celebration will be held on **11 July 2026**, graced by **Hon'ble Mr. Justice Surya Kant, Chief Justice of India as the Chief Guest**. The event will feature panel discussions and academic exchange sessions, fostering dialogue on the future of dispute resolution and reaffirming IIAM's commitment to excellence in ADR.



SCHEDULE

09 : 00 AM	INAUGURATION
11 : 00 AM	TEA / COFFEE BREAK
11 : 30 AM	PANEL 1
01 : 00 PM	LUNCH & NETWORKING
02 : 00 PM	PANEL 2
03 : 00 PM	PANEL 3
04 : 00 PM	VALEDICTORY CEREMONY
05 : 00 PM	TEA / COFFEE BREAK & NETWORKING SESSION

IIAM- MILESTONES

PEACEGATE

PEACEGATE is the digital initiative of the IIAM. It is an attempt to facilitate the establishment of peace on a global scale, as it is a fundamental human right for all members of the human family to live a life of dignity and security. It provides individuals with the capacity to resolve disputes through negotiation, mediation, or arbitration, through the customised ODR platform “DigiResolve”. This is the first of its kind attempt to integrate automation and artificial intelligence (AI) into the domain of dispute resolution, making the processes of negotiation, mediation and arbitration accessible to individuals via their smartphones. PeaceGate also integrate IIAM Academy, the online learning platform of IIAM, which provide unique and high quality online techniques





PEACEGATE TIME BANKING

IIAM, in association with Peacegate, is proud to incorporate the concept of Time Banking in its services. The Peacegate Time Banking is a reciprocity-based service system in which hours are credited in the Time Account of the holder. In a time-banking environment, people receive time credits when they provide a service to another member of the time bank (and the member receiving the service is debited an equal amount). Every hour of time is generally valued the same, regardless of the service rendered. And most importantly, the entire Time Bank service is backed-up by a state-of-the-art technology integrated with the Peacegate App.

Peacegate Time Banking provides a means for community self-help, as well as fostering "decency, caring and a passion for justice." Time Banking values the contributions of individuals who offer their time to do various services for the benefit of the community



MEWELL MEDIATOR'S WELLNESS



The IIAM Mediator's Wellness (MEWELL) Program, launched on 4th February 2023 by the Indian Institute of Arbitration and Mediation, is a pioneering initiative that integrates mental well-being with mediation practice. Conceptualized by Iram Majid, the program recognizes that mediators often operate in emotionally intense environments and require psychological resilience. MEWELL aims to address stress, burnout, and emotional fatigue by incorporating elements such as mindfulness, emotional intelligence, and effective communication into the mediation framework, thereby promoting a more holistic and human-centered approach to dispute resolution.

The program is supported by a distinguished international advisory board comprising Justice Madan B. Lokur, Anil Xavier, James Coben, and Geoff Sharp. Through this global collaboration, MEWELL seeks to build a strong support system for mediators, enhance their professional effectiveness, and foster healthier dispute resolution practices. It stands as a significant step toward recognizing the importance of mental wellness in the field of Alternative Dispute Resolution.



PEOPLE'S MEDIATION CENTRE

IIAM Community Mediation Service, with the motto; "Resolving conflicts; promoting harmony", launched in 2009, by the Chief Justice of India, is intended to contribute to the happiness and harmony of the community. The mission is to bring justice to the doorsteps of the people and to empower people to participate in the prevention and early intervention of conflicts as an alternative to institutional mechanisms for a peaceful society



This is endorsed by the IMI, Hague. 66 IIAM establishes People's Mediation Centres (PMCs) in all parts of the country, under the IIAM Community Mediation Service, partnering with People's Mediation Society. Under this concept, when a fixed number of people in a community signs the "Pledge to Mediate", a PMC is opened in such locality, either directly or in partnership with other institutions, organisations etc., which would provide people the space for resolving their conflicts. The mediators for such centres are selected from the community. It is conceived as a genuine people movement, culture of conflict!

SANKALP



"Sankalp" is a unique visionary project of IIAM, founded on the philosophy of humanity. Through this project, IIAM aims to partner with other like-minded institutions and organisations so as to implant the virtues of self-sufficiency and empowerment among the people, so as to restore the seriously depleted social capital and bring in a broadbased social movement to restore civic virtue and civic participation. This is inspired by one of the most passionate missions advocated by Dr. A. P.J. Abdul Kalam (Former President of India), called "P U RA" (Providing Urban Amenities in Rural Areas). The vision of "Sankalp" is a community that is able to unite in order to solve conflicts and overcome challenges. We envision the future as a society where people will "LIVE AND HELP LIVE".

INTRODUCTION OF OUR TEAM



Mohd Suboor
IIAM DELHI



Amaan Siddiqui
IIAM DELHI



Goutham MS
IIAM DELHI



Mohd Saad Khan
IIAM DELHI

REGISTRATION

1. FOR INDIAN NATIONALS

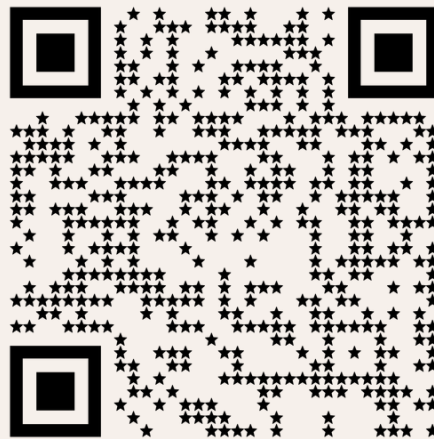
- INR 2,499/-

2. FOR FOREIGN NATIONALS

- \$ 100

Note- The registration fee is final. Once paid, the registration fee is non-refundable, non-adjustable, and non-transferable under any circumstances.

FOR REGISTRATION SCAN THE QR



REGISTRATION LINK

Note - Accommodation is not included in the registration fee and must be paid for separately.

For Accommodation at the Venue, Contact -

Ms. Preety Nanda, Sales Manager, Shangri-La Eros, New Delhi

Mob No. - + 91 9871396004

Email- preety.nanda@shangri-la.com



11
JULY
2026

NEW DELHI

**FOR MORE INFO. EMAIL US AT
DELHI.IIAM@GMAIL.COM**

VISIT OUR WEBSITE -

ARBITRATIONINDIA.COM

ARBITRATIONINDIA.COM/ADR SUMMIT